

Title: Papers laid on the Table by members/Ministers.

12.01 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF SHIPPING, ROAD TRANSPORT & HIGHWAYS (SHRI T.R. BAALU): Sir, I beg to lay on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organization, Mumbai, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organization, Mumbai, for the year 2003-2004, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organization, Mumbai, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 1847/2005)

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping, Road Transport and Highways, for the year 2005-2006.

(Placed in Library. See No. LT 1848/2005)

उपरोक्त उद्देश्यों के लिए सरकार द्वारा बजट वर्ष 2005-06 के लिए विभिन्न विभागों के माध्यम से निम्नलिखित पत्रों को तैयार किया गया है :-

(Placed in Library. See No. LT 1849-50/2005)

THE MINISTER OF COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI DAYANIDHI MARAN): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2005-2006.

(Placed in Library. See No. LT 1851/2005)

THE MINISTER OF STATE OF THE MINISTRY OF OVERSEAS INDIANS AFFAIRS (SHRI JAGDISH TYTLER): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Overseas Indian Affairs for the year 2005-2006.

(Placed in Library. See No. LT 1852/2005)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI OSCAR FERNANDES): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2005-2006.

(Placed in Library. See No. LT 1853/2005)

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE & TECHNOLOGY AND MINISTER OF STATE OF THE DEPARTMENT OF OCEAN DEVELOPMENT (SHRI KAPIL SIBAL): Sir, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 1854/2005)

(3) A copy each of the following Detailed Demands for Grants (Hindi and English versions):-

(i) Department of Ocean Development for the year 2005-2006.

(Placed in Library. See No. LT 1855/2005)

(ii) Ministry of Science and Technology, for the year 2005-2006.

(Placed in Library. See No. LT 1856/2005)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHAURI): Sir, I beg to lay on the Table-

(1) A copy of the All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 820 (E) in Gazette of India dated the 20th December, 2004 under sub-section (2) of section 3 of the All India Services Act, 1951.

(Placed in Library. See No. LT 1857/2005)

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 2005-2006.

(Placed in Library. See No. LT 1858/2005)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 1859/2005)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Institute of Medical Sciences (Regional Cancer Centre), Patna, for the year 2002-2003, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Institute of Medical Sciences (Regional Cancer Centre), Patna, for the year 2002-2003.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 1860/2005)

(5) A copy of the Prevention of Food Adulteration (3rd Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 517 (E) in Gazette of India dated the 11th August, 2004 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954 together with a Corrigendum thereto published in Notification No. G.S.R. 750 (E) dated the 17th November, 2004.

(Placed in Library. See No. LT 1861/2005)

(6) A copy of the Indian Medicine Central Council (Postgraduate Ayurveda Education) Regulations, 2005 (Hindi and English versions) published in Notification No. 1 in Gazette of India dated 4th February, 2005 under sub-section (2) of section 36 of the Indian Medicine Central Council Act, 1970.

(Placed in Library. See No. LT 1862/2005)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2003-2004.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2003-2004 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2003-2004.

Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library. See No. LT 1863/2005)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the MNJ Institute of Oncology (Regional Cancer Centre), Hyderabad, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MNJ Institute of Oncology (Regional Cancer Centre), Hyderabad, for the year 2003-2004.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library. See No. LT 1864/2005)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS & INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): Sir, I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997:-

(i) The Telecommunication (Broadcasting and Cable Services) Interconnection (First Amendment) Regulation, 2005 published in Notification No. 3-37/2005/B&CS in Gazette of India dated the 3rd March, 2005.

(ii) The Reporting System on Accounting Separation (Third Amendment) Regulation, 2005 published in Notification No. 16-6/2005-FA in Gazette of

India dated the 4th March, 2005.

(iii) The Register of Interconnect Agreements (Third Amendment) Regulation, 2005 published in Notification No. F.No. 306-3/2005-QOS in Gazette of India dated the 4th March, 2005.

(iv) The Register of Interconnect Agreements (Broadcasting and Cable Services) (First Amendment) Regulation, 2005 published in Notification No. 6-6/2005-B&CS in Gazette of India dated the 4th March, 2005.

(v) The Telecom Regulatory Authority of India (Access to Information) Regulation, 2005 published in Notification No. F.No. 14-1/2005-FA in Gazette of India dated the 4th March, 2005.

(Placed in Library. See No. LT 1865/2005)

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for the year 2005-2006.

(Placed in Library. See No. LT 1866/2005)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (RAO INDERJIT SINGH): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2005-2006.

(Placed in Library. See No. LT 1867/2005)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT & HIGHWAYS (SHRI K.H. MUNIYAPPA): Sir, I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O.1276 (E) published in Gazette of India dated the 17th November, 2004 authorizing Chief Engineer, National Highway, Road Construction Department, Bihar or his authorized representative to collect fees at specified rates on behalf of the Central Government, on mechanical vehicles from the user of permanent bridge across Kari Koshi on National Highways No.31.

(ii) S.O.95 (E) published in Gazette of India dated the 27th January, 2005 regarding acquisition of land for four-laning of National Highway No. 4 (Chennai-Ranipet section) in the State of Tamil Nadu.

(iii) S.O.164(E) published in Gazette of India dated the 4th February, 2005 making certain amendments in Notification No. S.O. 1120 (E) dated the 29th September, 2003.

(iv) S.O.165 (E) published in Gazette of India dated the 4th February, 2005 making certain amendments in Notification No. S.O. 991(E) dated the 6th September, 2004.

(v) S.O.169 (E) published in Gazette of India dated the 7th February, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chennai –Vijayawada section) in the State of Andhra Pradesh.

(vi) S.O.217 (E) published in Gazette of India dated the 17th February, 2005 regarding acquisition of land for building (widening) of National Highway No. 7 (Mansar-Nagpur section) in the State of Maharashtra.

(vii) S.O.1426 (E) published in Gazette of India dated the 30th December, 2004 regarding acquisition of land for four-laning of National Highway No. 4 (Chennai-Ranipet section) in the

State of Tamil Nadu.

(viii) S.O.107(E) published in Gazette of India dated the 31st January, 2005 regarding levy of fee from the user of four-laned National Highway No. 4 (Belgaum-Maharashtra section) in the State of Karnataka.

(ix) S.O.160(E) published in Gazette of India dated the 4th February, 2005 regarding levy of fee from the user of four-laned National Highway Nos. 79 and 79A in the State of Rajasthan.

(x) S.O.161(E) published in Gazette of India dated the 4th February, 2005 regarding levy of fee from the user of four-laned National Highway No.8 in the State of Maharashtra.

(xi) S.O.162(E) published in Gazette of India dated the 4th February, 2005 regarding levy of fee from the user of four-laned National Highway No. 79 in the State of Rajasthan.

(xii) S.O.78(E) published in Gazette of India dated the 24th January, 2005 regarding acquisition of land on National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.

(xiii) S.O.112 (E) published in Gazette of India dated the 1st February, 2005 appointing officers mentioned therein for acquisition of land in the State of Kerala.

(xiv) S.O.116(E) published in Gazette of India dated the 2nd February, 2005 regarding acquisition of land on National Highway No. 54 (Lumding-Maibong-Haranganjo section) in the State of Assam.

(xv) S.O.170 (E) published in Gazette of India dated the 7th February, 2005 regarding acquisition of land for building, maintenance, management and operation of proposed Second Vivekananda Bridge on National Highway No. 2 in the State of West Bengal.

(xvi) S.O.94 (E) published in Gazette of India dated the 27th January, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 4 in the State of Tamil Nadu.

(xvii) S.O.1409 (E) published in Gazette of India dated the 24th December, 2004 regarding acquisition of land on National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.

(xviii) S.O.1410 (E) published in Gazette of India dated the 24th December, 2004 regarding acquisition of land on National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.

(xix) S.O.52 (E) published in Gazette of India dated the 13th January, 2005 regarding acquisition of land on National Highway No. 7 in Tirunelveli district in the State of Tamil Nadu.

(xx) S.O.110 (E) published in Gazette of India dated the 1st February, 2005 regarding acquisition of land on National Highway No. 7 in Kanyakumari district in the State of Tamil Nadu.

(xxi) S.O.114 (E) published in Gazette of India dated the 1st February, 2005 regarding acquisition of land on National Highway No. 7 in Madurai district in the State of Tamil Nadu.

(xxii) S.O.186 (E) published in Gazette of India dated the 10th February, 2005 regarding acquisition of land for four-laning and widening of National Highway No. 7 and forming of new by-pass between Madurai – Kanyakumari section in the State of Tamil Nadu.

(xxiii) S.O.199 (E) published in Gazette of India dated the 14th February, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Villupuram-Trichy section) in the State of Tamil Nadu.

(xxiv) S.O.236 (E) published in Gazette of India dated the 22nd February, 2005 regarding acquisition of land on Highway No. 5 for laying by-pass road to Singarayakonda village (Chennai-Vijayawada section) in in the State of Andhra Pradesh.

(xxv) S.O.19 (E) published in Gazette of India dated the 4th January, 2005 regarding acquisition of land for widening and construction of National Highway No. 47 (Mannuthy-Aluva section) in

the State of Kerala.

(xxvi) S.O.168 (E) published in Gazette of India dated the 7th February, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada-Visakhapatnam section) in East Godavari district in the State of Andhra Pradesh.

(xxvii) S.O.1422 (E) published in Gazette of India dated the 29th December, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot section and Pathankot-Jammu section) in the State of Punjab.

(xxviii) S.O.1423 (E) published in Gazette of India dated the 29th December, 2004 making certain amendments in the Notification No. S.O. 1096 (E) dated the 24th September, 2003.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

(Placed in Library. See No. LT 1868/2005)

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the Bharatiya Nabhkiya Vidyut Nigam Limited, Chennai, for the year 2003-2004.

(2) Annual Report of the Bharatiya Nabhkiya Vidyut Nigam Limited, Chennai, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 1869/2005)